

gions) giving reasons for immediate legislation by the Unit Trust of India (Amendment) Ordinance, 1975, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

1975 and the Voluntary Disclosure of Income and Wealth (Amendment) Ordinance, 1975, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha

12.07 hrs.

VOLUNTARY DISCLOSURE OF INCOME AND WEALTH BILL*

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to move for leave to introduce a Bill to provide for voluntary disclosure of income and wealth and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for voluntary disclosure of income and wealth and for matters connected therewith or incidental thereto"

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE: I introduce the Bill.

12.7-1/2 hrs.

STATEMENT RE. VOLUNTARY DISCLOSURE OF INCOME AND WEALTH ORDINANCE, 1975 AND VOLUNTARY DISCLOSURE OF INCOME AND WEALTH (AMENDMENT) ORDINANCE, 1975

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Voluntary Disclosure of Income and Wealth Ordinance,

12.08 hrs.

SMUGGLERS AND FOREIGN EXCHANGE MANIPULATORS (FORFEITURE OF PROPERTY) BILL*

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to move for leave to introduce a Bill to provide for the forfeiture of illegally acquired properties of smugglers and foreign exchange manipulators and for matters connected therewith or incidental thereto.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the forfeiture of illegally acquired properties of smugglers and foreign exchange manipulators and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI PRANAB KUMAR MUKHERJEE: I introduce the Bill.

12.09 hrs.

STATEMENT RE. SMUGGLERS AND FOREIGN EXCHANGE MANIPULATORS (FORFEITURE OF PROPERTY) ORDINANCE, 1975

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Smugglers

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 12-1-76.

†Introduced with the recommendation of the President.